

©  
കേരള സർക്കാർ  
Government of Kerala  
2018



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

---

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 സെപ്റ്റംബർ 11 11th September 2018 1194 ചിങ്ങം 26 26th Chingam 1194 1940 ഭാദ്രം 20 20th Bhadra 1940	നമ്പർ } No. } 36
----------------------	---	--	---------------------

---

## PART IV Private Advertisements and Miscellaneous Notifications

## NOTIFICATION

It is hereby notified for the information of the all concerned authorities and the public that I, Swapana Mathew, Elavumparambil House, Sulthan Bathery P. O., Sulthan Bathery Village, Sulthan Bathery Taluk, Wayanad District, Pin-673 592, now working as HSA Malayalam in GSVHSS, Sulthan Bathery, holder of S. S. L. C. Book Number A-088532 with Register Number 289999 of March 1988, in the Pre-Degree Examination Certificate dated 9-7-1990 with Register Number 26539 issued by University of Calicut, in the Bachelor of Arts Certificate dated 8-3-2000 with Register Number 50146 issued by University of Calicut, in the Master of Arts Certificate dated 3-6-2004 with Register Number 68209 issued by University of Calicut, in the Bachelor of Education Certificate dated 6-7-2011 with Register Number GEAJTMA004 issued by University of Calicut, in the Trained Teacher's Certificate dated 31-7-1995 with Register Number 2132 of March 1995 issued by Kerala State General Education Department, in the Departmental Tests Account Test (Lower) Certificate dated 22-3-2008 with Register Number 26772 issued by Kerala Public Service Commission, in the State Eligibility Test (SET) Certificate dated 31-10-2013 with Roll Number 72200009 issued by the Directorate of Higher Secondary Education Government of Kerala, in the PAN Number BTWPS0213H issued by Income Tax Department Govt. of India, in the Aadhaar Number 9488 4293 9486 issued by Unique Identification Authority of India, in the Certificate of Marriage with Registration Number 640/2010 date of Registration 29-12-2010 issued by Secretary, Mazhuvannoor Grama Panchayath, also known as Swapna in the Election Identity Card No. KL/04/030/585412 dated 7-1-1999 issued by Electoral Registration Officer for Sulthan Bathery Constituency and known as Swapna Mathew in the Driving License Number 73/2287/2016 dated 15-7-2016 issued by Assistant LA Sulthan Bathery is one and the same person. Hereafter I will be known by the name Swapna Mathew only.

This change will come into effect in all records related to me.

Sulthan Bathery,  
28-6-2018.

SWAPANA MATHEW

## NOTIFICATION

It is hereby notified for the information of all authorities concerned and the public that I, K. Shrija, Kariyil House, Kottam, P. O. Mundalore, Kannur District, Pin-670 622, holder of S. S. C. Book No. A005761 with Register No. 32002 of March 1987, as Shrija K. in the Aadhaar No. 6528 5232 8153 issued from Unique Identification Authority of India, also known as Sreeja K. in the Duplicate Election Identity Card No. WJO0361477 dated 25-2-2013 issued by the Electoral Registration Officer, Dharmadam LA Constituency, is one and the same person. Hereafter I will be known by the name Sreeja K. only.

This change will come into effect in all records related to me.

Mundalore,  
11-7-2018.

K. SHRIJA

—————  
**KERALA STATE GOODS AND SERVICES TAX  
DEPARTMENT**

NOTIFICATION No. 7/2018-STATE TAX

No. CT/22046/2017-C1.

*Thiruvananthapuram, 13th August 2018.*

1. In exercise of the powers conferred by section 168 of the Kerala State Goods and Services Tax Act, 2017 (20 of 2017) (hereinafter referred to as the said Act), read with sub-rule (5) of rule 61 of the Kerala State Goods and Services Tax Rules, 2017 (hereafter in this notification referred to as the said rules), the Commissioner, on the recommendations of the Council, hereby specifies that the return in Form GSTR-3B of the said rules for each of the months From July, 2018 to March, 2019 shall be furnished electronically through the common portal, on or before the twentieth day of the month succeeding such month.

2. Payment of taxes for discharge of tax liability as per FORM GSTR-3B.—Every Registered person furnishing the return in Form GSTR-3B of the said rules shall, subject to the provisions of section 49 of the said Act, discharge his liability towards tax, interest, penalty, fees or any other amount payable under the said Act by debiting the electronic cash ledger or electronic credit ledger, as the case may be, not later than the last date, as specified in the first paragraph, on which he is required to furnish the said return.

RAJAN N. KHOBRADE, IAS,  
*Commissioner.*